

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 07
CP No. (IB)-303/7/JPR/2019
Under Section 7 of IBC, 2016

In the matter of:

Shri Shailendra Bhandari

...Financial Creditor

Versus

Royal Buildsquare Pvt. Ltd.

... Corporate Debtor

Coram: HON'BLE MR. AJAY KUMAR VATSAVAYI, JUDICIAL MEMBER
HON'BLE MR. RAGHU NAYYAR, TECHNICAL MEMBER

Present Through Video Conferencing: -

For the Financial Creditor : Nikhil Yadav, Adv.

For the Corporate Debtor : Ankit Sareen, Adv.

ORDER

This matter pertains to home buyers and is covered by the judgment of the Hon'ble Supreme Court in **Manish Kumar Vs. Union of India (UOI) and Ors. Writ Petition (C) No. 26/2020 dated 19.01.2021**. In the circumstances, the CP is dismissed. Liberty is granted in terms of the said judgment. Hence, CP No. (IB)- 303/7/JPR/2019 is disposed of.

Sdr

(Raghu Nayyar)
Technical Member

July 15, 2021

Sdr

(Ajay Kumar Vatsavayi)
Judicial Member